

1.1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.111 of 2006

Date of order : 20<sup>th</sup> February, 2006

C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman

Lakshmeshwar Thakur .....

Applicant.

Vrs.

Union of India & Ors. ....

Respondents

Counsel for the applicant : Shri Gautam Bose

Counsel for the respondents : Shri A.A.Khan, Id. SC

O R D E R [ ORAL ]

Justice P.K.Sinha, Vice-Chairman :-

Heard the Id. counsel for the applicant and the respondents. The applicant claims Transfer Allowance etc. on account of his various transfers within the period 14.6.2002 to 19.8.2002 for which he filed a representation at Annexure-A/13 and when that did not bring any reply, through Annexure-

*SPW/00*

A/14 a lawyers notice was sent on behalf of the applicant. In reply through Annexure-A/15, the respondents wanted certain informations relating to the transfers which were filed by the applicant to the respondents through Annexure-A/16 dated 25.1.2005, still the matter has not been disposed of. The learned counsel also submits that though within a short period he was transferred to various places, he had complied with all the transfer orders and joined his new place of posting.

2. The learned standing counsel submits that a representation by way of legal notice is also pending and the concerned authority may be afforded an opportunity to dispose of the claim of the applicant as made in his representation or through his lawyers notice.

3. This application is, therefore, disposed of at this stage itself, without expressing any opinion about the merits of the case, by directing the Respondent No.2, General Manger [Personnel], E. C. Railway, Hajipur to dispose of the pending representation as well the matter brought to his notice through a lawyers notice, within a period of three months of the receipt of a copy of this order by speaking order. If some amount is found to be payable to the applicant as per claim, that will be paid to him within one month after the order, failing which the amount will be payable with interest at the rate so provided under rules.



3.

4. The applicant is directed to provide to the Respondent No.2 a copy of this order as well a copy of the application with annexures, within fifteen days of the receipt of certified copy of this order.



[ P.K.Sinha ]  
Vice-Chairman

mps.